

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 68/AT/2024**

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of tariff for Solar PV Power Projects (Tranche- XII) connected to Inter State Transmission System (ISTS) and selected through competitive bidding process as per Guidelines dated 28.07.2023 issued by Government of India.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Avaada Energy Private Limited and Ors.

Date of Hearing : **22.5.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member

Parties Present : Ms. Mandakini Ghosh, Advocate, SECI  
Shri Rahul Ranjan, Advocate, SECI  
Shri Ankit Gupta, Avaada Energy  
Shri Abhinav Kapoor, Avaada Energy

**Record of Proceedings**

Learned counsel for the Petitioner, SECI, submitted that the present Petition has been filed seeking the adoption of the tariff of the 1000 MW Solar PV Power Projects (Tranche XII) connected with the Inter-State Transmission System and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects" dated 28.7.2023 ("Solar Guidelines") issued by the Ministry of Power, Government of India. Learned counsel further submitted that as per the direction of the Commission vide Record of Proceedings for the hearing dated 10.4.2024; the Petitioner has filed its affidavit indicating the reason for the delay in approaching the Commission as per Clause 10.4 of the Solar Guidelines. Learned counsel submitted that after the issuance of Letter of Awards to the successful bidders on 1.1.2024, the Petitioner had offered the entire 1000 MW to the Respondent, UPPCL, and was awaiting its consent, which was received only on 19.1.2024 and immediately thereafter, the Petitioner filed the present Petition for the adoption of tariff on 20.1.2024. Learned counsel added that subsequent to the filing of the present Petition, the Petitioner has entered into a PSA with UPPCL and corresponding PPAs with the project companies of the successful bidders and has also placed on record the copies of signed PPAs and PSA vide affidavits dated 5.4.2024 and 4.5.2024.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

